

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 6055/2016 in Petition(s) for Special Leave to Appeal (Cr1.)
No(s). 4888/2014

(Arising out of impugned final judgment and order dated 21/03/2014
in CRLA No. 2959/1982 passed by the High Court of Judicature at
Allahabad)

SHIMLA

Petitioner(s)

VERSUS

MANGHEY RAM & ORS

Respondent(s)

(For withdrawal of SLP)

Date : 13/05/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Petitioner(s)

Mr. Deeptakirti Verma, Adv.

For Respondent(s)

Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.UPON hearing the counsel the Court made the following
O R D E R

Cr1.M.P. No. 6055 of 2016 filed for withdrawal of the
Special Leave Petition qua Respondent No. 2 is allowed.
The Special Leave Petition is accordingly dismissed as
withdrawn qua Respondent No. 2.

Signature Not Verified

[RASHI GUPTA]

[S.S.R.KRISHNA]

Digitally signed by

RASHI GUPTA

Date: 2016.05.14

13:38:38 IST

Reason:

SR.P.A.

ASSISTANT REGISTRAR